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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.100/2002 in O.A.No.1952/2000

Hon'ble Shri S.R.Adige, Vice-Chairman(A) Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 9th day of April, 2002

- Anil Kumar s/o Shri Ajab Singh Village Ganwri, P.O. Abdullapur P.S.Bhawanpur, Distt. Meerut, Meerut.
- 2. Shiv Kumar S/o Shri Mangat Singh R/o P-427, E.W.S. Pallavpuram Phase II, Meerut. (By Advocate: None)

... Applicants

- M. Kumaraswami The Chief Controller General Defence Account R.K.Puram, West Block V
- 2. Parasram (I.D.A.S.) The Controller of Defence Accounts (Army) Belvedere Complex, Ayudh Path Meerut Cantt. Meerut U.P. .. Respondents (By Shri Ram Prasad, Departmental Representative)

## ORDER (Oral)

By S.R.Adige, VC(J):

New Delhi.

Shri Ram Prasad, Departmental Representative, who is present in Court on behalf of the respondents, states that Tribunal's order dated 18.5.2001, in regard to which non-implementation as alleged, has been carried to the Delhi High Court, and the Delhi High Court, stayed the aforesaid order dated 18.5.2001 on 8.4.2002.

2. In view of the above, the CP is dropped and notices are discharged giving liberty to either side to revival of the Contempt Petition, if and when the stay orders are vacated.

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(Shanker Raju) Member(J) (S.R.Adige)/ Vice-Chairman(A)

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